SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).12000/2023

(Arising out of impugned final judgment and order dated 26-05-2023 in WPC No.7243/2023 passed by the High Court Of Delhi At New Delhi)

GOVERNMENT OF NCT OF DELHI & ORS.

Petitioner(s)

VERSUS

ROPPEN TRANSPORTATION SERVICES PVT. LTD. & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.113221/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.113223/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No.12046/2023 (XIV)

(IA NO.113661/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA NO.113662/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 09-06-2023 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ANIRUDDHA BOSE HON'BLE MR. JUSTICE RAJESH BINDAL (VACATION BENCH)

For Petitioner(s) Mr. Manish Vashiht, Sr. Adv.

Ms. Jyoti Mendiratta, AOR

Mr. Rikky Gupta, Adv.

Mr. Samir Vashisht, Adv.

Mr. Aman Singh Bhadoria, Adv.

Mr. Ravindra Pal Singh, Adv.

Mr. Vedansh Vashisht, Adv.

Mr. Anoop Bose, Adv.

Mr. Sumit Jidani, Adv.

For Respondent(s) Mr. Neeraj Kishan Kaul, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawala, Adv.

Mr. Manu Krishnan, Adv.

Mr. Pranjit Bhattacharya, Adv.

Mr. Toshiv Goyal, Adv.

Ms. Ira Mahajan, Adv.

Mr. E. C. Agrawala, AOR

Mr. Siddharth Bhatnagar, Sr. Adv.

Mr. Hardeep Sachdeva, Adv.

Mr. Abhishek Awasthi, Adv.

Mr. Kamal Shankar, Adv.

Mr. Parag Maini, Adv.

Mr. Raghav Chadha, Adv.

Ms. Nishtha Kumar, AOR

Mr. Pradyumna Sharma, Adv.

UPON hearing the counsel the Court made the following O R D E R

Let copies of both the petitions be served upon the learned Solicitor General so that the stand of the Union of India can be obtained.

List this matter on 12.06.2023.

(ARJUN BISHT)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR